

DIRECTORATE GENERAL OF FOREIGN TRADE

DES-VI (FOOD & MISC)

Minutes of the meeting No. 23/14 of NC-VI dated 13.02.2014

Meeting No. 23/14 for the licensing year 2013-14 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 13.02.2014 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1.	Sh. J.P. Maurya	A.I.A	MFPI
2.	Sh. A.K. Ojha,	A.D.	MSME(Food)
Officers in attendance			
1.	Sh. Yoginder Singh	DDG	DGFT

Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years reckoned from the date of ratification as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	869 Case No.:8/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00111/AM14/	RLA File :31/83/040/00107/AM14/	Lic.No/Date:3110060430 25.09.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. function of each ingredient The case was deferred and to be placed before the Committee on 13.03.2014.			

2	870 Case No.:9/17/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00112/AM14/	RLA File :31/83/040/00108/AM14/	Lic.No/Date:3110060429 25.09.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. function of each ingredient The case was deferred and to be placed before the Committee on 13.03.2014.			

3	871 Case No.:4/21/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00135/AM14/	RLA File :03/94/040/00766/AM14/	Lic.No/Date:0310761844 13.12.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. function of each ingredient The case was deferred and to be placed before the Committee on 13.03.2014.			

4	872 Case No.:7/10/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00065/AM14/	RLA File :31/83/040/00023/AM14/	Lic.No/Date:3110058549 30.05.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. function of each ingredient The case was deferred and to be placed before the Committee on 13.03.2014.			

5	873 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00156/AM13/	RLA File :31/83/040/00126/AM13/	Lic.No/Date:3110056192 05.11.2012	Deferred
	Representative of the firm appeared for the PH and explained characteristics of their product alongwith various inputs being used for its manufacturing. The Committee analysed their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. functions of each ingredient The case was deferred and to be placed before the Committee on 13.03.2014.			

6	874 Case No.:6/20/85-ALC3/2013	Party Name:FERRERO INDIA PVT.LTD,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:

HQ File :01/85/050/00125/AM14/	RLA File :31/83/040/00150/AM14/	Lic.No/Date:3110061136 22.11.2013	Deferred
Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. function of each ingredient The case was deferred and to be placed before the Committee on 13.03.2014.			

7	875 Case No.:9/13/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00083/AM14/	RLA File :31/83/040/00061/AM14/	Lic.No/Date:3110059474 19.07.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. function of each ingredient The case was deferred and to be placed before the Committee on 13.03.2014.			

8	876 Case No.:5/13/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00079/AM14/	RLA File :31/83/040/00060/AM14/	Lic.No/Date:3110059475 19.07.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. function of each ingredient			

The case was deferred and to be placed before the Committee on 13.03.2014.

9	877 Case No.:3/3/85-ALC3/2013	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00003/AM14/	RLA File :31/83/040/00172/AM13/	Lic.No/Date:3110056649 02.01.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. export quantity in Kgs ii. function of each ingredient The case was deferred and to be placed before the Committee on 13.03.2014.			

10	878 Case No.:1/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00171/AM13/	RLA File :31/83/040/00171/AM13/	Lic.No/Date:3110056650 02.01.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. Product name to be indicated ii. Functions of imported ingredients iii. Stage-wise wastage and flow chart. iv. Justification for three Acerola ingredients and their strength as flavour. The case was deferred and to be placed before the Committee on 13.03.2014.			

1	879 Case No.:2/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
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	LIMITED,		
HQ File :01/85/050/00172/AM13/	RLA File :31/83/040/00170/AM13/	Lic.No/Date:3110056899 23.01.2013	Deferred
Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: - Product name to be indicated - Functions of imported ingredients - Stage-wise wastage and flow chart. - Justification for three Acerola ingredients and their strength as flavour. The case was deferred and to be placed before the Committee on 13.03.2014.			

12	880 Case No.:2/34/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00158/AM13/	RLA File :31/83/040/00153/AM13/	Lic.No/Date:3110056453 11.12.2012	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: - Product name to be indicated - Functions of imported ingredients - Stage-wise wastage and flow chart. - Justification for three Acerola ingredients and their strength as flavour. The case was deferred and to be placed before the Committee on 13.03.2014.			

13	881 Case No.:3/39/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00173/AM13/	RLA File :31/83/040/00173/AM13/	Lic.No/Date:3110056648 02.01.2013	Deferred
	Representative of the firm appeared for the PH and explained features of their product alongwith various inputs being used for its manufacturing. The Committee noted their submission vis-à-vis available SION for the export item and decided to call for following information for further consideration by the NC: i. Product name to be indicated - ii Functions of imported ingredients vii. Stage-wise wastage and flow chart. viii. Justification for three Acerola ingredients and their strength as flavour. The case was deferred and to be placed before the Committee on 13.03.2014.			

14	882 Case No.:4/34/85-ALC3/2012	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00160/AM13/	RLA File :34/24/040/00235/AM13/	Lic.No/Date:3410035825 08.01.2013	Deferred
	Committee noted that comments from Department of C&PC are awaited. Therefore, it was decided to remind them through D.O. letter from the Chairman of the Committee for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

15	883 Case No.:13/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
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HQ File :01/85/050/00050/AM14/	RLA File :34/24/040/00009/AM14/	Lic.No/Date:3410036725 26.04.2013	Deferred
Committee noted that comments from Department of C&PC are awaited. Therefore, it was decided to remind them through D.O. letter from the Chairman of the Committee for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

16	884 Case No.:15/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00052/AM14/	RLA File :34/24/040/00015/AM14/	Lic.No/Date:3410036726 26.04.2013	Decided
	The case was discussed in the meeting. It was noticed that a similar case of the firm for the same export and import items was approved by NC in its meeting No. 3 held on 02.05.2013 vide Advance Authorization No. 3410033580 dt. 19.03.2012. The committee decided to accordingly advise RA to take consequential action as per policy/procedure.			

17	885 Case No.:9/7/85-ALC3/2013	Party Name:JEWEL CONSUMER CARE P LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00046/AM14/	RLA File :34/24/040/00016/AM14/	Lic.No/Date:3410036727 26.04.2013	Deferred
	Committee noted that comments from Department of C&PC are awaited. Therefore, it was decided to remind them through D.O. letter from the Chairman of the Committee for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

18	886	Party Name:JAIN IRRIGATION SYSTEMS LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/50/081/AM10	RLA File :03/94/40/405/AM10	Lic.No/Date:0310533738 13.08.2009	Deferred
	Committee noted that the requisite comments are awaited from MFPI Therefore, it was decided to remind MFPI for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

19	887 Case No.:10/20/85-ALC3/2013	Party Name:METRO EXPORTERS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00129/AM14/	RLA File :03/95/040/00596/AM14/	Lic.No/Date:0310758099 18.11.2013	Deferred
	Committee noted that comments from Department of C&PC are awaited. Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

20	888 Case No.:8/3/85-ALC3/2013	Party Name:NEWBY TEAS OVERSEAS PVT.LTD.,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00008/AM14/	RLA File :02/24/040/00175/AM13/	Lic.No/Date:0210186912 27.02.2013	Deferred
	Committee noted that comments from Tea Board are awaited. Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014			

21	889 Case No.:7/28/85-ALC3/2010	Party Name:JINDAL AGRO PROCESSING PVT LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00108/AM11/	RLA File :34/24/040/00054/AM11/	Lic.No/Date:3410027241 16.06.2010	Deferred
	Committee noted the comments of MSME vide their U.O.No.17(4) (1)/ 2011-Food dated 10.5.2013 and it was decided to request MSME to review their comments. The case was deferred and to be placed before the Committee on 13.03.2014			

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890 Case No.:2/15/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
HQ File :01/85/050/00098/AM14/	RLA File :29/24/040/00004/AM14/	Lic.No/Date:2910022331 21.08.2013	Approved

Committee decided to approve the ad-hoc input output norms as per written comments of MSME vide their letter DC (MSME) U.O Note no 30(78)/13-ME dated 10.2.2014. Specification of imported bulbs must be indicated against export product and it was decided to approve the norms on net to net basis with accountability cause i.e. the impoted items and its specification should match with the bulbs used in the export product. The ad-hoc input output norms approved are as under

Export Item	Qty	Import Item	Qty.
Chemistry Cloche Lamp (4 pcs bulbs with specification of 860208 SP order 7 W nostalgic thread T6 DC in each Lamp).	500 Nos	860208 SP order 7 W nostalgic thread T6 DC-	2000.00 Nos (On net to net basis with accountability clause.)

RA may take consequential action as per [policy / procedure

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891 Case No.:1/15/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
HQ File :01/85/050/00097/AM14/	RLA File :29/24/040/00001/AM14/	Lic.No/Date:2910021904 17.07.2013	Approved

Committee decided to approve the ad-hoc input output norms as per written comments of MSME vide their letter no DC (MSME) U.O Note no 30(80)/13-ME dated 10.2.2014 Specification of imported bulbs must be indicated against export product and it was decided to approve the norms on net to net basis with accountability cause i.e. the impoted items and its specification should match with the bulbs used in the export product. The ad-hoc input output norms approved are as under:

Export Item	Qty	Import Item	Qty.
Chemistry Cloche Lamp (4 pcs bulbs with specification of	500 Nos	860208 SP order 7 W nostalgic thread	2000.00 Nos (On net to net basis with

860208 SP order 7 W nostalgic thread T6 DC in each Lamp).	T6 DC-	accountability clause.)
RA may take consequential action as per [policy / procedure		

24	892 Case No.:1/13/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00075/AM14/	RLA File :29/24/040/00003/AM04/	Lic.No/Date:2910022187 06.08.2013	Deferred
It was noted that the MSME(Mechanical Division) has called for certain information from the firm which is awaited. Therefore, Committee decided to remind the firm for requisite information. The case was deferred and to be placed before the Committee on 13.03.2014				

25	893 Case No.:3/15/85-ALC3/2013	Party Name:R.H.INTERNATIONAL	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00099/AM14/	RLA File :29/24/040/00005/AM14/	Lic.No/Date:2910022444 27.08.2013	Deferred
It was noted that the MSME(Mechanical Division) has called for certain information from the firm which is awaited. Therefore, Committee decided to remind the firm for requisite information. The case was deferred and to be placed before the Committee on 13.03.2014				

26	894	REF. FROM ASSOCIATION OF SODIUM HYDROSULPHITE MANUFACTURERS	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status: Deferred
	HQ File : 01/85/171/009/AM13	Review of SION E-79 & E-106 as Sodium Hydrosulphite (SHS) allowed under these SION E-79 & E-106 inputs SHS is not being used as raw material by manufacturers of export product under E-79 for White Sugar And E-106 for Raw Sugar and disallow import of SHS in these entries.		
	As per the decision of NC the matter was submitted before DG with regard to comments provided by the Directorate of Sugar. Accordingly, the matter was submitted for kind consideration of DG who desired to know (i) other bleaching agents used in Sugar Industries; and (ii) the			

quantity required thereof per unit of export product. Therefore, Committee decided to request the Directorate of Sugar to provide the same for further consideration in the DGFT. The case was deferred and to be placed before the Committee on 13.03.2014

27	895	Party Name:PARKWOOD FARMS PVT. LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/247/AM09	RLA File :02/24/40/251/AM09	Lic.No/Date:0210122583 27.01.2009	Approved
	The case was discussed at length in the light of the comments of Tea Board dated 25.03.2011 and 30.10.2012 and firm's representation dated 16.12.2013 and 20.01.2014. It was noted in consultation with MSME and MFPI representatives that flavour of 4% as sought by the firm is too high for export product. It was decided to allow import of Bergamont Flavour (Liquid) to the extent of 2.5% of the export quantity, which is the least quantity needed as per the request of the firm vide their letter dated 07.05.2012. RA may take consequential action as per policy / procedure.			

28	899	Party Name:FIELD FRESH FOODS PVT. LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/50/035/AM13	RLA File :05/23/40/517/AM12	Lic.No/Date:0510320564 21.03.2012	Deferred
	Comments of MFPI and CFTRI were noted . This is a case of ad-hoc norms to be fixed for an individual firm. The requisite information such as material balancing in process flow chart is not furnished by the firm along with indigenous inputs as indicated in MFPI's comments dated 27.01.2014. Further, lycopene content of import and export is not indicated by the applicant which is essential for accountability of import in export product. Therefore, it was decided to call for these information. The case was deferred and to be placed before the Committee on 13.03.2014			

29	897	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	Case No.:2/7/85-ALC3/2013			
	HQ File :01/85/050/00039/AM14/	RLA File :05/23/040/00041/AM14/	Lic.No/Date:0510354421	Deferred

16.05.2013

Comments of MFPI and CFTRI were noted . This is a case of ad-hoc norms to be fixed for an individual firm. The requisite information such as material balancing in process flow chart is not furnished by the firm along with indigenous inputs as indicated in MFPI's comments dated 27.01.2014. Further, lycopene content of import and export is not indicated by the applicant which is essential for accountability of import in export product. Therefore, it was decided to call for these information. The case was deferred and to be placed before the Committee on 13.03.2014

30	898 Case No.:5/7/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00042/AM14/	RLA File :05/23/040/00014/AM14/	Lic.No/Date:0510351426 11.04.2013	Deferred
	Comments of MFPI and CFTRI were noted . This is a case of ad-hoc norms to be fixed for an individual firm. The requisite information such as material balancing in process flow chart is not furnished by the firm along with indigenous inputs as indicated in MFPI's comments dated 27.01.2014. Further, lycopene content of import and export is not indicated by the applicant which is essential for accountability of import in export product. Therefore, it was decided to call for these information. The case was deferred and to be placed before the Committee on 13.03.2014			

31	899 Case No.:10/39/85-ALC3/2012	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00180/AM13/	RLA File :05/23/040/00444/AM13/	Lic.No/Date:0510344228 28.01.2013	Deferred
	Comments of MFPI and CFTRI were noted . This is a case of ad-hoc norms to be fixed for an individual firm. The requisite information such as material balancing in process flow chart is not furnished by the firm along with indigenous inputs as indicated in MFPI's comments dated 27.01.2014. Further, lycopene content of import and export is not indicated by the applicant which is essential for accountability of import in export product. Therefore, it was decided to call for these information. The case was deferred and to be placed before the Committee on 13.03.2014			

32	900	Party Name:FIELDFRESH FOODS PVT. LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/50/116/AM13	RLA File :05/23/40/216/AM13	Lic.No/Date:0510335271 20.09.2012	Deferred
Comments of MFPI and CFTRI were noted . This is a case of ad-hoc norms to be fixed for an individual firm. The requisite information such as material balancing in process flow chart is not furnished by the firm along with indigenous inputs as indicated in MFPI's comments dated 27.01.2014. Further, lycopene content of import and export is not indicated by the applicant which is essential for accountability of import in export product. Therefore, it was decided to call for these information. The case was deferred and to be placed before the Committee on 13.03.2014				

33	901	Party Name:FIELDFRESH FOODS PVT. LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/50/099/AM13	RLA File :05/23/40/064/AM13	Lic.No/Date:0510326268 30.05.2012	Deferred
Comments of MFPI and CFTRI were noted . This is a case of ad-hoc norms to be fixed for an individual firm. The requisite information such as material balancing in process flow chart is not furnished by the firm along with indigenous inputs as indicated in MFPI's comments dated 27.01.2014. Further, lycopene content of import and export is not indicated by the applicant which is essential for accountability of import in export product. Therefore, it was decided to call for these information. The case was deferred and to be placed before the Committee on 13.03.2014				

34	902	Party Name:FIELDFRESH FOODS PVT. LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/50/165/AM12	RLA File :05/23/40/310/AM12	Lic.No/Date:0510307961 15.11.2011	Deferred
Comments of MFPI and CFTRI were noted . This is a case of ad-hoc norms to be fixed for an individual firm. The requisite information such as material balancing in process flow chart is not furnished by the firm along with indigenous inputs as indicated in MFPI's comments dated 27.01.2014.. Further, lycopene content of import and export is not indicated by the applicant which is essential for accountability of import in export product. Therefore, it was decided to call for these information. The case was deferred and to be placed before the Committee on 13.03.2014				

35	903 Case No.:2/6/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00037/AM14/	RLA File :05/23/040/00013/AM14/	Lic.No/Date:0510351424 11.04.2013	Deferred
	Committee noted that the requisite comments are awaited from MFPI. Therefore, it was decided to remind them through for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

36	904 Case No.:12/3/85-ALC3/2013	Party Name:FIELD FRESH FOODS PRIVATE LIMITED	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00012/AM14/	RLA File :05/23/040/00491/AM13/	Lic.No/Date:0510346979 21.02.2013	Deferred
	Committee noted that the requisite comments are awaited from MFPI. Therefore, it was decided to remind them through for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

37	905	Party Name:MITTULAL LALA & SONS	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/50/034/AM14	RLA File :04/24/40/013/AM14	Lic.No/Date:0410145202 16.04.2013	Deferred
	The Committee noted that under the export product description in the application 45% local ingredients is indicated. It was decided to call for the details of local ingredients as the relevant Column of the application for indigenous inputs is kept blank. Further, sample copies , shipping bills to be called for along with export order as export is stated to have been completed.			

38	906	Party Name:MAHAAN PROTEINS LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/50/153/AM12	RLA File :05/24/40/275/AM12	Lic.No/Date:0510308693 21.11.2011	Deferred
	It was noted that firm has requested for correction norms in export quantity from 48,00,000.00 kg to 4,80,000 .00 kg .. It was decided to refer the matter to MFPI for the 3 rd comments. The case was deferred and to be placed before NC on 13.3.2014			

39	907	Party Name:SIGNATURE ESTATES	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/50/040/AM12	RLA File :02/24/40/034/AM12	Lic.No/Date:0210159359 23.05.2011	Deferred
	Committee noted the information submitted by the firm. It was pointed out by the representative of MFPI that the information submitted is not complete. Therefore, it was decided to ask the firm to provide complete point-wise information as sought by the NC. The case was deferred and to be placed before the Committee on 13.03.2014.			

40	911 Case No.:12/20/85-ALC3/2013	Party Name:DREAM PLAST INDIA PVT. LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00131/AM14/	RLA File :31/83/040/00088/AM14/	Lic.No/Date:3110060276 13.09.2013	Deferred
	Committee noted that comments from Department of C&PC are awaited. Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

41	912 Case No.:1/23/85-ALC3/2013	Party Name:SUKASO CERACOLORS PVT LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00145/AM14/	RLA File :09/24/040/00532/AM14/	Lic.No/Date:0910059031 24.01.2014	Deferred
	It was noted that the hard copy of the application has not been received from the RA. Therefore, it was decided to request RA to provide the same. The case was deferred and to be placed before the Committee on 13.03.2014			

42	913 Case No.:2/23/85-ALC3/2013	Party Name:VADILAL INDUSTRIES LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00146/AM14/	RLA File :08/24/040/00373/AM13/	Lic.No/Date:0810117880 28.01.2013	Deferred
It was noted that the hard copy of the application has not been received from the RA. Therefore, it was decided to request RA to provide the same. The case was deferred and to be placed before the Committee on 13.03.2014				

43	914 Case No.:8/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00127/AM14/	RLA File :03/94/040/00652/AM14/	Lic.No/Date:0310757194 07.11.2013	Deferred
Committee noted that the requisite comments are awaited from MFPI. Therefore, it was decided to remind them through for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.				

44	915 Case No.:7/20/85-ALC3/2013	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00126/AM14/	RLA File :03/94/040/00694/AM14/	Lic.No/Date:0310757199 07.11.2013	Deferred
Committee noted that the requisite comments are awaited from MFPI. Therefore, it was decided to remind them through for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.				

45	916 Case No.:12/5/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00033/AM14/	RLA File :07/24/040/00512/AM13/	Lic.No/Date:0710094512 27.03.2013	Deferred
The representative of MFPI requested that there is a need for further examination of the matter for which they need some time. Accordingly, it was decided to defer the case and to be placed before the Committee on 13.03.2014.				

46	917 Case No.:3/20/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00122/AM14/	RLA File :07/24/040/00115/AM14/	Lic.No/Date:0710097711 23.08.2013	Deferred
	The representative of MFPI requested that there is a need for further examination of the matter for which they need some time. Accordingly, it was decided to defer the case and to be placed before the Committee on 13.03.2014.			

47	918 Case No.:2/20/85-ALC3/2013	Party Name:TATA COFFEE LIMITED,	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00121/AM14/	RLA File :07/24/040/00116/AM14/	Lic.No/Date:0710097712 23.08.2013	Deferred
	The representative of MFPI requested that there is a need for further examination of the matter for which they need some time. Accordingly, it was decided to defer the case and to be placed before the Committee on 13.03.2014.			

48	919 Case No.:6/13/85-ALC3/2013	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00080/AM14/	RLA File :03/94/040/00338/AM14/	Lic.No/Date:0310742381 22.07.2013	Deferred
	Committee noted that the requisite comments are awaited from MFPI Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

49	920 Case No.:1/19/85-ALC3/2013	Party Name:CHIRAL ORGANICS (P) LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00117/AM14/	RLA File :03/94/040/00595/AM14/	Lic.No/Date:0310752759 08.10.2013	Deferred
	Committee noted that the requisite comments are awaited from MFPI Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

50	921 Case No.:2/3/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00002/AM14/	RLA File :03/95/040/00823/AM13/	Lic.No/Date:0310721931 24.01.2013	Deferred
	Committee noted that the revised comments are awaited from MFPI. Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

51	922 Case No.:4/16/85-ALC3/2013	Party Name:MORDE FOODS PVT.LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00103/AM14/	RLA File :03/95/040/00396/AM14/	Lic.No/Date:0310745593 16.08.2013	Deferred
	Committee noted that the revised comments are awaited from MFPI Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

52	923	Party Name:MPEZ (M/S. NESTLE INDIA LTD)	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status: Deferred
	HQ File :01/85/162/176/AM13	Fixation of wastage norms for export of Rooibos Instant Tea.		
	Committee decided to call for following information from the firm i. The nature of import and export items viz. choice tea and instant tea respectively. Is it tea at all as commented by Tea Board? ii. Manufacturing process along with stage-wise wastage. The case was deferred and to be placed before the Committee on 13.03.2014.			

53	924	Party Name:RAVI FOODS PVT. LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/025/AM13	RLA File :09/24/040/429/AM12	Lic.No/Date:0910051657 09.03.2012	Earlier decided
	MFPI has already stated that there is no scope for change of norms already fixed after proper examination. Hence, the Committee decided to reiterate the ad-hoc norms already approved vide its decision dated 02.05.2013			

54	925 Case No.:12/10/85-ALC3/2013	Party Name:SABARIGIRI EXPORTS	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00070/AM14/	RLA File :53/24/040/00002/AM14/	Lic.No/Date:5310016878 21.06.2013	Deferred
	Committee decided to call for the copy of export order to verify the input content and specification. The case was deferred and to be placed before the Committee on 13.03.2014.			

55	926 Case No.:16/7/85-ALC3/2013	Party Name:ESSEM TECNOPINZ PVT. LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00053/AM14/	RLA File :31/83/040/00195/AM13/	Lic.No/Date:3110057983 17.04.2013	Deferred
	Committee noted that the revised comments are awaited from DIPP. Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

56	927	Party Name:TASTE'L FINE FOOD PVT. LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/133/AM13	RLA File :03/95/40/255/AM13	Lic.No/Date:0310706518 28.08.2012	Deferred
	It was noted that the Committee has called for certain information from the firm which is awaited. Therefore, Committee decided to remind the firm for requisite information. The case was deferred and to be placed before the Committee on 13.03.2014.			

57	928 Case No.:2/14/85-ALC3/2013	Party Name:MIDAS FOODS (INDIA) PVT. LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00086/AM14/	RLA File :05/24/040/00054/AM14/	Lic.No/Date:0510362504 13.08.2013	Deferred
	It was noted that certain information from the firm is awaited. Therefore, Committee decided to remind the firm for requisite information. The			

case was deferred and to be placed before the Committee on 13.03.2014.

58	929 Case No.:9/14/85-ALC3/2013	Party Name:PAHAL FOODS PVT LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00093/AM14/	RLA File :09/24/040/00186/AM14/	Lic.No/Date:0910056925 26.07.2013	Deferred
	Committee noted that the requisite comments are awaited from MFPI Therefore, it was decided to remind them for expediting the requisite comments. The case was deferred and to be placed before the Committee on 13.03.2014.			

59	930 Case No.:12/17/85-ALC3/2013	Party Name:KERRY INGREDIENTS INDIA PVT LTD	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status: Deferred
	HQ File :01/85/050/00115/AM14/	RLA File :03/94/040/00471/AM14/	Lic.No/Date:0310749505 13.09.2013	Defer Date:13.02.2014
	Decision : Department of Pharmaceuticals had earlier given their recommendation for ad-hoc norms vide their letter no. 14010/60/2013-CH.II dated 06.12.2013. Committee noted the comments of Department of Pharmaceuticals dated 07.02.1014 and decided to request them to indicate where edible grade has been mentioned under ITC(HS) code 17021190. Further, it was decided to examine if edible lactose is permitted for import against advance authorization.			

60	931 Case No.:10/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
	HQ File :01/85/050/00089/AM13/	RLA File :02/24/040/00050/AM13/	Lic.No/Date:0210178773 21.06.2012	Approved
	Committee decided to approve the ad-hoc input output norms as per revised written recommendation of Tea Board vide their letter no.LC/ALA/2013/4898 dated 31.01.2014. The ad-hoc input output norms are as under:			

Export Item	Qty.	Import Item	Qty.
Indian Black Tea Blended with Imported Black Tea,	66667.00 kg	Black Tea STD-A(FBOP Grade) STD-B(FBOPF Grade)	18500.00 kg 18700.00 kg

namely STD-A(FBOP Grade) and STD-B(FBOPF Grade)			
RA may take consequential action as per policy/procedure.			

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932 Case No.:4/11/85-ALC3/2012	Party Name:SSK EXPORTS LTD.	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
HQ File :01/85/050/00083/AM13/	RLA File :02/24/040/00055/AM13/	Lic.No/Date:0210178774 21.06.2012	Approved
Committee decided to approve the ad-hoc input output norms as per revised written recommendation of Tea Board vide their letter no.LC/ALA/2013/4898 dated 31.01.2014. The ad-hoc input output norms are as under:			
Export Item	Qty.	Import Item	Qty.
Indian Black Tea Blended with Imported Black Tea namely STD-A(FBOP Grade) and STD-B(FBOPF Grade)	6667.00 kg	Black Tea STD-A(FBOP Grade) STD-B(FBOPF Grade)	18500.00 kg 2100.00 kg
RA may take consequential action as per policy/procedure.			

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933 Case No.:11/10/85-ALC3/2013	Party Name:BEACON ELECTRONICS	Meet No/Date:23/85-ALC3/2013 13.02.2014	Status:
HQ File :01/85/050/00069/AM14/	RLA File :05/23/040/00143/AM14/	Lic.No/Date:0510359820 15.07.2013	Approved
Committee decided to approve the ad-hoc input output norms as per written comments of Department of Electronics and Information Technology vide their U.O. No. 17(5)/2013-IPHW dated 10.12.2013. The ad-hoc input output norms are as under:			
Export Item	Qty.	Import Item	Qty.
Electric Light Fittings with Flourscent Lamps (of various wattage)::: of 36W (1 x 36), of 18W (2 x 18), of 36W (2 x 36), as imported	160000.00 Nos.	1. Power Flexible Cable Cables with Thermoplastic PVC Insulation:: Copper=36SWG (16 Stand), Two Core Flat Cable, Multistand Double Insulated Wire	4,42,500.00 Meter (inclusive of 0.5% wastage)
		2. T8 Flourescent Lamp 36W:::T8 36W Triphosphor Tube, 4000K 12000hrs Size: D x L. 26 x 1213.6 mm	100000.00Nos (Net to net with accountability clause).
		3. T8 Flourscent Lamp 18W:::T8 18W Triphosphor Tube, 40000K 12000hrs, Size: D x L 26 x 604 mm	35000.00Nos (Net to net with accountability clause).
		4. T8 Flourscent Lamp 58W:::T8 58W Triphosphor Tube, 4000K 12000hrs, Size: D x L 26 x 1514.2 mm	25000.00Nos (Net to net with accountability clause).

RA may take consequential action as per policy/procedure.

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